

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

R.A.NO.35/2004 in
O.A.No.2118/2000

New Delhi, this the 09th day of February, 2004

HON'BLE SHRI JUSTICE V.S. AGGARWAL, CHAIRMAN
HON'BLE SHRI S.K.NAIK, MEMBER (A)

Shri R.P.Pal ... Applicant

Versus

Union of India & Others ... Respondents

O R D E R (By Circulation)

Justice V.S. Aggarwal:-

Sh. R.P.Pal had filed OA 2118/2000. It was disposed of on 30.9.2003. This Tribunal held that applicant is entitled to regular appointment from 27.1.1989. He was eligible to take the examination for the post of Superintendent. Further respondents were directed to open the sealed cover and publish the result of the applicant.

2. In coming to the conclusion, the Tribunal recorded that different treatments are being meted to different persons because one Ram Shankar was given the benefit from much earlier than what has been claimed by the applicant, and that vacancy was available from 27.1.1989. It was a regular vacancy. We found that there was no ground as to why the applicant could be treated differently.

3. By virtue of the present RA, it is claimed that Ram Shankar was not similarly situated. On appraisal of the grounds taken, we find that the applicant could not have been treated differently, and therefore, there is no ground to accept the Review

AS Ng

-2-

Application. There is no error apparent on the face of the record. Review Application must fail and is dismissed in circulation.

S.K.Naik

(S.K.Naik)
Member (A)

V.S. Aggarwal

(V.S. Aggarwal)
Chairman

/NSN/